

RESUME OF WORK
DONE BY LOK SABHA

THIRTEENTH LOK SABHA—FOURTEENTH
SESSION, (PARTS I AND II)
(2nd to 23rd December, 2003
and
29th January, 2004 to 5th February, 2004)



LOK SABHA SECRETARIAT
NEW DELHI

April, 2004/Chaitra, 1926 (Saka)

PREFACE

This Publication contains a brief resume of work done in the Thirteenth Lok Sabha during the Fourteenth Session consisting of two parts *i.e.* from the 2nd to 23rd December, 2003 and 29th January, 2004 to 5th February, 2004.

NEW DELHI;
April, 2004
Chaitra, 1926 (Saka)

G.C. MALHOTRA,
Secretary-General.

CONTENTS

	PAGE
1. DURATION OF SESSION	1
2. ADJOURNMENT MOTION	2
3. BILLS	
(i) Government Bills	5
(ii) Bills referred to Standing Committees	13
(iii) Private Members' Bills	16
4. CALLING ATTENTION	20
5. COMMITTEES	
(i) Financial Committees	22
(ii) Standing Committees	23
(iii) Committees other than Financial and Standing Committees	25
6. DIVISIONS	27
7. FINANCIAL BUSINESS	
(i) Railway Budget	29
(ii) General Budget	29
8. LEAVE OF ABSENCE	30
9. MOTIONS	
(i) Motions under Rules 191 and 342	31
(ii) Motions under Rule 388 for suspension of Rules. ...	32
10. OATH OR AFFIRMATION	33
11. OBITUARY REFERENCES	34
12. PAPERS LAID ON THE TABLE	36
13. PERSONAL EXPLANATION UNDER RULE 357	37
14. PETITIONS	38

	Page
15. QUESTIONS	
(i) Starred	39
(ii) Short Notice	39
(iii) Unstarred	39
(iv) Half-an-Hour discussions arising out of answers to questions	41
16. RESIGNATIONS BY MEMBERS	42
17. RESOLUTIONS	
(i) Resolution placed before the House by the Speaker	43
(ii) Government Resolutions	44
(iii) Statutory Resolutions	45
(iv) Private Members' Resolutions	47
18. SHORT DURATION DISCUSSIONS (RULE 193)	50
19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN/ANNOUNCEMENTS/ OBSERVATIONS/REFERENCES/RULINGS	54
20. STATEMENTS	54
(i) Statements made/laid by Ministers under Rule 372..	55
(ii) Matters under Rule 377—Position regarding receipt of replies from Ministers concerned (as on 6.04.2004)	57
(iii) Statement showing time taken owing to interruptions in the House during Fourteenth Session, Thirteenth Lok Sabha	59
(iv) Statement indicating matters raised after Question Hour and before taking up the listed business and time taken thereon	60
21. STATEMENTS SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS	61

1. DURATION OF SESSION

PART-I

Date of Commencement	:	*2 December, 2003
Date of Adjournment <i>Sine die</i>	:	**23 December, 2003
Total Number of days of Session	:	22 days
Number of actual sittings	:	16 days
Number of Hours of sittings	:	95 hours 04 minutes

PART-II

Date of Commencement	:	*29 January, 2004
Date of Adjournment <i>Sine die</i>	:	**5 February, 2004
Total Number of days of Session	:	8 days
Number of actual sittings	:	5 days
Number of Hours of sittings	:	28 hours 26 minutes
Date of dissolution of the House	:	6 February, 2004

* The first sitting commenced with the playing of National Anthem.

** The sitting ended with the playing of National Song.

2. ADJOURNMENT MOTION

Brought before the House

Sl. No.	Subject	Names of members who have tabled notices	Date on which brought before the House	Time Taken		Remarks
				H	M.	
1	2	3	4	5	6	7
1.	* (a) 0000000 000000000000 00 0000 00000000 seeking favours from PSU Chiefs and involvement of a former Union Minister in bribery case.	0000 00000000 00000000 Shri Ram Vilas Paswan Shri Ramji Lal Suman Shri Prabodh Panda Shri Varkala Radhakrishnan Shri Somnath Chatterjee Shri Rupchand Pal Shri Hannan Mollah Shri Ajoy Chakraborty Shri Lakshman Seth Shri K.A. Sangtam Shri Satyavrat Chaturvedi Shri Mani Shankar Aiyar Shri A.C. Jose Shri Pawan Kumar Bansal Shri Sudarsana E.M. Natchiappan Shri Madhusudan Mistry Shri Buta Singh Shri Naresh Puglia Shri Laxman Singh Shri Mahender Singh Pal Shri Pravin Kashtrapal Smt. Preneet Kaur Shri S. Jaipal Reddy Shri Y.S. Vivekananda Reddy	4.12.2003	0	42	After hearing the members, Hon'ble Speaker gave his ruling disallowing the notices of adjournment motion on 5.12.2003.

Shri Raashid Alvi
 Shri G.M. Banatwalla
 Shri K. Francis George
 Dr. Raghuvansh Prasad Singh
 Shri Sultan Salahuddin Owaissi
 Shri M.O.H. Farook
 Smt. Renuka Chowdhary
 Shri I.G. Sanadi
 Shri Sontosh Mohan Dev
 Shri K.H. Muniyappa
 Shri Shriprakash Jaiswal
 Shri Ramesh Chennithala
 Shri Vilas Muttemwar
 Dr. Charan Das Mahant
 Smt. Margaret Alva
 Shri G.S. Basavaraj
 Shri K.P. Singh Deo
 Shri K. Suresh
 Col. Sona Ram Choudhary
 Shri Basudeb Acharia
 Smt. Renuka Chowdhary
 Shri Priya Ranjan Dasmunsi
 Shri I.G. Sanadi
 Shri Sontosh Mohan Dev
 Shri M.O.H. Farook
 Smt. Margaret Alva
 Shri G.S. Basavaraj
 Shri K.P. Singh Deo
 Shri Ramesh Chennithala
 Dr. Charan Das Mahant
 Shri Vilas Muttemwar
 Shri K. Suresh
 Shri Shriprakash Jaiswal
 Shri Sudarsana E.M. Natchiappan

After hearing the members,
 Hon'ble Speaker gave his
 ruling disallowing
 the notices of adjournment
 motion on 5.12.2003.

*(ii) Alleged Involvement of
 former Union Minister in
 bribery case

*NOTE: Items (i) and (ii) were taken up together.

1	2	3	4	5	6
		Shri A.C. Jose Shri K.A. Sangtam Shri Naresh Puglia Shri Lakshman Seth Shri Pravin Rashtrapal Shri Madhusudan Mistry Shri Buta Singh Shri Pawan Kumar Bansal Shri Mani Shankar Aiyar Shri Mahender Singh Pal Smt. Preneet Kaur Shri Y.S. Vivekananda Reddy Shri Satyavrat Chaturvedi			
2.	Demolition of Babri Masjid— Ayodhya Issue	Shri Varkala Radhakrishnan Shri Somnath Chatterjee Shri Basudeb Acharia Shri Hannan Mollah Shri Raashid Alvi Shri G.M. Banatwalla	5.12.2003	0 17	Aft Hon the mot
3.	Need to announce Statutory Minimum Price for Sugarcane	Kunwar Akhilesh Singh	22.12.2003	0 01	Aft Akh disa Adj

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
	PART-I							
1.	*The Taxation Laws (Amendment) Bill, 2003	5.12.2003	—	8.12.2003 9.12.2003 (consideration and passing)	1 24	—	—	Passed
2.	The National Commission for Children Bill, 2003.	5.12.2003	—	—	—	—	—	Pending
3.	**The Prevention of Terrorism (Amendment) Bill, 2003	8.12.2003	—	16.12.2003 (consideration and passing)	4 08	5	1	Passed, as amended
4.	***The National Tax Tribunal (Amendment) Bill, 2003.	8.12.2003	—	11.12.2003 (consideration and passing) 23.12.2003 (withdrawal)	1 27	—	—	Withdrawn

* The Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003) promulgated by the President on 8.9.2003.

** The Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Prevention of Terrorism (Amendment) Ordinance, 2003 (No. 4 of 2003) promulgated by the President on 27.10.2003.

*** The motion for consideration of the Bill was discussed together on 11.12.2003 with the Statutory Resolution seeking disapproval of the National Tax Tribunal Ordinance, 2003 (No. 3 of 2003) promulgated by the President on 16.10.2003. The discussion thereon was not concluded on that day. Motion for withdrawal of the Bill was moved and adopted by Lok Sabha on 23.12.2003.

1	2	3	4	5	6	7	8	9
5.	+The Delimitation (Amendment) Bill, 2003.	8.12.2003	—	9.12.2003 (consideration and passing)	1 26	—	—	Passed
6.	@ The Representation of the People (Second Amendment) Bill, 2003.	8.12.2003	—	9.12.2003 (consideration and passing)	1 37	—	—	Passed
7.	The Administrative Tribunals (Amendment) Bill, 2003.	8.12.2003	—	—	—	—	—	Pending
8.	The Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002	4.12.2002 (earlier session)	—	21.8.2003 (earlier session)	0 54x	10	3	Passed, as amended
9.	The Marriage Laws (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	30.7.2003 (earlier session)	9.12.2003 (consideration and passing)	0 17	—	—	Passed
10.	@@The Indian Medicine Central Council (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	10.12.2003	19.12.2003 (consideration and passing)	0 24	—	—	Passed
11.	The Electricity (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	10.12.2003	18.12.2003 (consideration and passing)	2 20	—	—	Passed
12.	The British Statutes (Repeal) Bill, 2003 as passed by Rajya Sabha .	—	10.12.2003	—	—	—	—	Pending

13. The Sick Industrial Companies (Special Provisions) Repeal Bill, 2001	30.8.2001 (earlier session)	—	11.12.2003 (consideration and passing)	1	11	4	4	Passed, as amended
14. #The Railways (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	4.8.2003 (earlier session)	15.12.2003 (consideration and passing)	—	—	—	—	Passed
15. #The Railways (Second Amendment) Bill, 2003, as passed by Rajya Sabha .	—	12.12.2003	15.12.2003 (consideration and passing)	2	59	—	—	Passed
16. #The Railways Protection Force (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	12.12.2003	15.12.2003 (consideration and passing)	—	—	—	—	Passed
17. The Special Tribunals (Supplementary Provisions) Repeal Bill, 2003.	15.12.2003	—	—	—	—	—	—	Pending
18. The State Emblem of India (Prohibition of Improper Use) Bill, 2003.	16.12.2003	—	—	—	—	—	—	Pending

+ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Delimitation (Amendment) Ordinance, 2003 (No. 6 of 2003) promulgated by the President on 31.10.2003.

@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003) promulgated by the President on 29.10.2003.

x Time taken during earlier session.

@@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on 7.11.2003.

Discussed together alongwith Government Resolution seeking approval of the recommendations made by the Railway Convention Committee (1999) in their Eighth Report.

1	2	3	4	5	6	7	8	9	
19.	The Sugar Cess (Amendment) Bill, 2003.	16.12.2003	—	—	—	—	—	Pending	
20.	++The Constitution (Ninety-seventh Amendment) Bill, 2003.	5.5.2003 (earlier session)	—	16.12.2003 (consideration and passing)	2	42	6	6	Passed, as amended
21.	The Forward Contracts (Regulation) Amendment Bill, 2003, as passed by Rajya Sabha.	—	17.12.2003	—	—	—	—	Pending	
22.	The Appropriation (No. 5) Bill, 2003.	17.12.2003	—	17.12.2003 (consideration and passing)	0	03	—	—	Passed
23.	The Uttar Pradesh Reorganisation (Amendment) Bill, 2003.	18.12.2003	—	19.12.2003 (consideration and passing)	0	04	—	—	Passed
24.	The Merchant Shipping (Amendment) Bill, 2003, as passed by Rajya Sabha.	—	1.8.2003 (earlier session)	18.12.2003 19.12.2003 (consideration and passing)	1	33	—	—	Passed
25.	The Indian Council of World Affairs (Amendment) Bill, 2003, as returned by Rajya Sabha with amendments.	7.4.2003 (earlier session)	19.12.2003 (As returned by Rajya Sabha with Amendments)	22.12.2003 (consideration of amendments made by Rajya Sabha)	0	13	9	9	Amendments made by Rajya Sabha on 17.12.2003 in the Bill, as passed by Lok Sabha on 2.5.2003, were considered and agreed to by Lok Sabha.

26. The Citizenship (Amendment) Bill, 2003, as passed by Rajya Sabha.	—	19.12.2003	22.12.2003 (consideration and passing)	0	24	—	—	Passed
27. ++The Indian Telegraph (Amendment) Bill, 2003.	4.8.2003	—	19.12.2003 (withdrawal)	0	16	—	—	Withdrawn
28. @@The Indian Telegraph (Amendment) (No. 2) Bill, 2003.	19.12.2003	—	22.12.2003 (consideration and passing)	1	26	2	2	Passed, as amended
29. The Central Sales Tax (Amendment) Bill, 2003.	22.12.2003	—	—	—	—	—	—	Pending
30. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2003.	22.12.2003	—	22.12.2003 (consideration and passing)	0	06	—	—	Passed
31. The Drugs and Cosmetics (Amendment) Bill, 2003.	22.12.2003	—	—	—	—	—	—	Pending
32. The Patents (Amendment) Bill, 2003.	22.12.2003	—	—	—	—	—	—	Pending
33. \$The Constitution (One-hundredth Amendment) Bill, 2003.	18.8.2003	—	22.12.2003 (consideration and passing)	0	53	4	2	Passed, as amended
34. The National Tax Tribunal (No. 2) Bill, 2003.	23.12.2003	—	—	—	—	—	—	Pending

++The short title of the Bill was changed to the Constitution (Ninety-first Amendment) Bill, 2003 by Lok Sabha through an amendment to clause 1.

+++The Bill was pending before the Standing Committee on Information and Technology.

@@@The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003) promulgated by the President on 5.11.2003.

\$The short title of the Bill was changed to the Constitution (Ninety-second Amendment) Bill, 2003 by Lok Sabha through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
			PART-II		H	M		
35.	The Foreigners (Amendment) Bill, 2003, as passed by Rajya Sabha .	—	9.5.2003	30.1.2004 (Consideration and passing)	00 39	2	2	Passed, as amended
36.	The British Statutes (Repeal) Bill, 2003, as passed by Rajya Sabha .	—	10.12.2003	30.1.2004 3.2.2004 (Consideration and passing)	00 06	2	2	Passed, as amended
37.	The Appropriation (Railways) Vote on Account Bill, 2004.	3.2.2004	—	3.2.2004 (Consideration and passing)	00 01	—	—	Passed
38.	The Appropriation (Railways) Bill, 2004.	3.2.2004	—	3.2.2004 (Consideration and passing)	00 01	—	—	Passed
39.	The Appropriation (Railways) No. 2 Bill, 2004.	3.2.2004	—	3.2.2004 (Consideration and passing)	00 01	—	—	Passed
40.	The Appropriation (Vote on Account) Bill, 2004.	4.2.2004	—	4.2.2004 (Consideration and passing)	00 09	—	—	Passed
41.	The Appropriation Bill, 2004.	4.2.2004	—	4.2.2004 (Consideration and passing)	00 02	—	—	Passed
42.	The Finance Bill, 2004.	3.2.2004	—	4.2.2004 (Consideration and passing)	00 02	—	—	Passed

SUMMARY

PART-I

1.	Bills pending at the end of the last Session	42
2.	Bills introduced	18
3.	Bills opposed at introduction stage	1
4.	Bills passed by Rajya Sabha and laid on the Table	7
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6.	Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	1
7.	Bills passed	21
8.	Bills negatived	Nil
9.	Bills withdrawn	2
10.	Bills—part discussed	Nil
11.	Motions for adjournment of debate on the Bills adopted	Nil
12.	Bills referred to Select Committee	Nil
13.	Bills referred to Joint Committee	Nil
14.	Bills reported by Select Committee	Nil
15.	Bills reported by Joint Committee	Nil
16.	Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
17.	Bills referred to Standing Committees by Chairman/Speaker	12
18.	Bills reported by Standing Committees	15
19.	Bills pending at the end of Fourteenth Session of Thirteenth Lok Sabha	45

PART-II

1.	Bills pending at the Commencement of second part of 14th Session	45
2.	Bills introduced	6
3.	Bills opposed at introduction stage	—
4.	Bills passed by Rajya Sabha and laid on the Table	—
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	2
6.	Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	—
7.	Bills passed	8
8.	Bills negatived	Nil
9.	Bills withdrawn	Nil
10.	Bills—part discussed	Nil
11.	Motions for adjournment of debate on the Bills adopted	Nil
12.	Bills referred to Select Committee	Nil
13.	Bills referred to Joint Committee	Nil
14.	Bills reported by Select Committee	Nil
15.	Bills reported by Joint Committee	Nil
16.	Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
17.	Bills referred to Standing Committees by Chairman/Speaker	1
18.	Bills reported by Standing Committees	—
19.	Bills pending at the adjournment sine-die of the House	43

(ii) Bills Referred to the Standing Committees and Presentation/Laying of Reports thereof

PART-I

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/Date of reference	Date of laying of reports	Remarks
1	2	3	4	5	6	7
1.	The Railway Protection Force (Amendment) Bill, 2003	9.5.2003 (L.S.)	Speaker	Railways (26.5.2003)	3.12.2003	Passed
2.	The Railways (Second Amendment) Bill, 2003.	9.5.2003 (L.S.)	Speaker	Railways (26.5.2003)	3.12.2003	Passed
3.	The Jallianwala Bagh National Memorial (Amendment) Bill, 2003.	24.4.2003 (L.S.)	Chairman	Transport, Tourism and Culture (9.5.2003)	3.12.2003	*
4.	The Salaries and Allowances of the Judicial Officers of the Union Territories Bill, 2003.	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	5.12.2003	*
5.	The Constitution (Ninety-seventh Amendment) Bill, 2003. (L.S.)	5.5.2003 (L.S.)	Chairman	Home Affairs (5.9.2003)	5.12.2003	Passed
6.	The Constitution (One-hundredth Amendment) Bill, 2003.	18.8.2003 (L.S.)	Chairman	Home Affairs (5.9.2003)	5.12.2003	Passed
7.	The Constitution (One-hundred and Second Amendment) Bill, 2003.	18.8.2003 (L.S.)	Chairman	Home Affairs (5.9.2003)	5.12.2003	*
8.	The State of Delhi Bill, 2003. (L.S.)	18.8.2003 (L.S.)	Chairman	Home Affairs (5.9.2003)	5.12.2003	*

*----- 00 000000000000 00 000 1300 000 000000 00 6.2.2004.

1	2	3	4	5	6	7
9.	The Actuaries Bill, 2002.	20.12.2002 (L.S.)	Speaker	Finance (3.12.2002)	9.12.2003	*
10.	The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001	30.7.2001 (R.S.)	Speaker	Urban and Rural Development (8.8.2001)	9.12.2003	Pending in Rajya Sabha
11.	The Citizenship (Amendment) Bill, 2003.	9.5.2003 (R.S.)	Chairman	Home Affairs (30.5.2003)	12.12.2003	Passed
12.	The Emigration (Amendment) Bill, 2002	21.11.2002 (L.S.)	Speaker	Labour and Welfare (4.12.2002)	15.12.2003	*
13.	The Constitution (One Hundred and First Amendment) Bill, 2003.	18.8.2003 (L.S.)	Speaker	Food, Civil Supplies and Public Distribution (26.8.2003)	18.12.2003	*
14.	The Assam Rifles Bill, 2003	8.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	19.12.2003	*
15.	The Factories (Amendment) Bill, 2003	29.7.2003 (L.S.)	Speaker	Labour and Welfare (26.8.2003)	22.12.2003	*
16.	The Sugar Cess (Amendment) Bill, 2003.	16.12.2003 (L.S.)	Speaker	Food, Civil Supplies and Public Distribution (29.12.2003)	—	*
17.	The Central Sales Tax (Amendment) Bill, 2003	22.12.2003 (L.S.)	Speaker	Finance (29.12.2003)	—	*

18.	The National Commission for Children Bill, 2003	5.12.2003 (L.S.)	Chairman	Human Resource Development (13.1.2004)	—	*
19.	The Administrative Tribunals (Amendment) Bill, 2003	8.12.2003 (L.S.)	Chairman	Home Affairs (13.1.2004)	—	*
20.	The State Emblem of India (Prohibition of Improper Use) Bill, 2003	16.12.2003 (L.S.)	Chairman	Home Affairs (13.1.2004)	—	*
21.	The Drugs and Cosmetics (Amendment) Bill, 2003	22.12.2003 (L.S.)	Chairman	Human Resource Development (13.1.2004)	—	*
22.	The Patents (Amendment) Bill, 2003	22.12.2003 (L.S.)	Chairman	Commerce (13.1.2004)	—	*
23.	The National Tax Tribunal (No. 2) Bill, 2003	23.12.2003 (L.S.)	Chairman	Home Affairs (13.1.2004)	—	*
24.	The Arbitration and Conciliation (Amendment) Bill, 2003	22.12.2003 (R.S.)	Chairman	Home Affairs (9.1.2004)	—	Pending in Rajya Sabha
25.	The Chartered Accountants (Amendment) Bill, 2003	23.12.2003 (R.S.)	Speaker	Finance	—	Pending in Rajya Sabha
26.	The Cost and Works Accountants (Amendment) Bill, 2003	23.12.2003 (R.S.)	Speaker	Finance	—	Pending in Rajya Sabha
27.	The Company Secretaries (Amendment) Bill, 2003	23.12.2003 (R.S.)	Speaker	Finance	—	Pending in Rajya Sabha
			Part-II			
28.	The Cantonments Bill, 2003.	22.12.2003 (RS)	Speaker	Defence (2.2.2004)	—	Pending in Rajya Sabha

(iii) Private Members' Bills

Sl. No.	Title of the Bill and Member-in-charge	Date of introduction	Date(s) of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken on introduction of Bill at Sl. No. 1.	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Government Servants (Declaration of Assets and Investigation) Bill, 2003 by Shri Shriprakash Jaiswal, M.P.	5.12.2003	—	—	H M 0 — 02 minutes taken on introduction of Bill at Sl. No. 1.	—	—	Pending
2.	The Constitution (Amendment) Bill, 2003 (<i>Insertion of new article 371EA</i>) by Shri Ramesh Chennithala, M.P.	19.12.2003	—	—	—	—	—	Pending
3.	The Constitution (Amendment) Bill, 2003 (<i>Amendment of article 103, etc.</i>) by Shri G.M. Banatwalla, M.P.	19.12.2003	—	—	0 - 02 minutes taken on introduction of Bills at Sl. Nos. 2 and 3.	—	—	Pending
4.	The Constitution (Amendment) Bill 2000 (<i>Amendment of article 39</i>) by Shri Ramdas Athawale, M.P.	28.7.2000	—	22.8.2003 (Thirteenth Session) 5.12.2003 minute taken during Thirteenth Session).	2 — 27 (excluding 0 - 01 minute taken during Thirteenth Session).	—	—	Withdrawn by leave of the House on 5.12.2003.

5. The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2002 by Shri Kodikunnil Suresh, M.P.	3.5.2002	—	5.12.2003 19.12.2003	1 —07	—	Withdrawn by leave of the House on 19.12.2003.
6. The Forest (Conservation) Amendment Bill, 2000 (<i>Amendment of section 2, etc.</i>) by Dr. V. Saroja, M.P.	28.7.2000	—	19.12.2003	2 —32	—	Withdrawn by leave of the House on 19.12.2003.

SUMMARY

PART-I

1. Bills pending at the end of the last Session	263
2. Bills introduced	3
3. Bills withdrawn	3
4. Bills negatived	NIL
5. Bills removed from the Register of Pending Bills	2
6. Bills part—discussed	NIL
7. Bills pending at the end of the Session	261

PART-II

1. Bills pending at the end of the First part of the last Session	261
2. Bills introduced	NIL
3. Bills withdrawn	NIL
4. Bills negatived	NIL
5. Bills removed from the Register of Pending Bills	2
6. Bills part—discussed	NIL
7. Bills pending at the end of the Session <i>vide</i> para No. 4472 of Bulletin-Part II, dated 5-2-2004.	259

4. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister and Date when taken up	Time Taken	
				H.	M.
1	2	3	4	5	5
		PART-I			
1.	Situation arising out of the collapse of the bridge linking Moti Daman and Nani Daman in the Union Territory of Daman and Diu resulting in loss of human lives and steps taken by the Government in regard thereto.	Shri Mohan S. Delkar	Shri L. K. Advani 11.12.2003	0	27
*2.	Need for a financial package to Bihar for developmental works in the State.	Dr. Raghuvansh Prasad Singh	Shri Satya Brata Mookherjee 12.12.2003 Shri Atal Bihari Vajpayee 17.12.2003	0	38
3.	Situation arising out of the loss caused to the farmers of Gujarat due to failure of the crops of Bt. Cotton Bollguard MECH-162 and MECH-12 varieties of seeds produced and marketed by Mahyco Monsanto Co. India Ltd. and steps taken by the Government in regard thereto.	Shri Madhusudan Mistry	Dr. Murli Manohar Joshi 15.12.2003	0	21
4.	Need to include Dalit Muslims, Dalit Christians and certain other backward communities in the list of Scheduled Castes/Scheduled Tribes and provide reservation benefits to them.	Shri Rajesh Ranjan	Dr. Satyanarayan Jatiya 18.12.2003	0	36

5. Situation arising out of the continuous erosion on the banks of rivers in West Bengal, particularly in Murshidabad and Malda, and steps taken by the Government in regard thereto.	Shri Priya Ranjan Dasmunsi	Shri Arjun Charan Sethi 19.12.2003	0 19
6. Need for speedy implementation of various ongoing Railway Projects in the State of Kerala.	Shri Ramesh Chennithala	Shri Nitish Kumar 22.12.2003	0 24
PART-II			
7. Situation arising out of regional imbalance in the development of North Bengal region due to plan process of Seventh, Eighth, Ninth and Tenth Plan and steps taken by the Government in regard thereto.	Shri Priya Ranjan Dasmunsi	Shri Satya Brata Mookherjee 5.2.2004	0 35

•000 00000000 0000 000 0000000000 00 12.12.2003. 00000000 00000000 0 0000000000 0000 0000000000. 00000000
00000 00000000 0000 0 0000000000 00 000 00000000 00 17.12.2003.

5. COMMITTEES

(i) Financial Committees

Sl. No.	Name of Committee	Date of constitution	No. of sittings	Duration H. M.	Average percentage of attendance	Study Tours/ Local Visits under-taken	Reports presented Original Action taken	Remarks
							(1) (2)	
1	2	3	4	5	6	7	8 9	10
1.	Committee on Estimates	1.5.2003	2	3 00	44.15%	—	1 —	—
			*01	0 50	56.7%	—	— —	—
2.	Committee on Public Undertakings	1.5.2003	1	1 00	50%	—	*6 —	*Includes four study tour reports. One Action Taken statement was laid.
3.	I. Committee on Public Accounts (Main Committee)—(2003-2004)	1.5.2003	3	3 52	41%	—	2 4	
	II. Sub-Committee on Defence	3.7.2003	1	1 45	67%	—	3 —	
			10	12 27	51.80%	—	12 4	—

*000000 000 000000 0000 00 1400 0000000 00 1300 000 00000 (29.1.04 00 5.2.2004).

(ii) Standing Committees

Sl. No.	Name of Committee	Date of constitution	No. of Duration		Average percentage of attendance	Study Tours/ Local Visits under-taken	Reports presented		Remarks
			H.	M.			Original	Action taken	
1	2	3	4	5	6	7	8	9	10
1.	Committee on Agriculture	1.1.2003 1.1.2004	2 —	2 25 —	35% —	— —	1 —	3 *2	—
2.	Committee on Defence	1.1.2003	1	0 30	50%	—	—	1	—
3.	I. Committee on Energy (Main Committee)	1.1.2003 1.1.2004	1 *1	0 30 0 45	34.87% 34.13%	— —	1 1	— 4	— —
II. Sub-Committees									
	(i) on Power	30.1.2003	1	1 50	77.77%	—	—	—	—
	(ii) on Hydel Power	30.1.2003	1	0 30	53.84%	—	—	—	—
	(iii) on Coal	30.1.2003	1	1 40	58.82%	—	—	—	—
4.	Committee on External Affairs	1.1.2003	2	1 30	35%	—	1	1	—
5.	Committee on Finance	1.1.2003	1	1 15	35.55%	—	2	6	—
6.	Committee on Food, Civil Supplies and Public Distribution	1.1.2003	2	1 30	34%	—	2	3	—

*During the Second Part of 14th Session of 13th Lok Sabha (29.1.2004 to 5.2.2004).

1	2	3	4	5	6	7	8	9	10
7.	Committee on Labour and Welfare	1.1.2003	2	1 30	44%	—	2	—	On Bills Three statements on final action taken were also laid.
8.	I. Committee on Petroleum and Chemicals (Main Committee)	1.1.2003	1	0 30	44.44%	—	—	3	
	II. Sub-Committees								
	(i) Sub-Committee on Petroleum	23.1.2003	1	0 30	37.50%	—	—	—	
	(ii) Sub-Committee on Fertilisers	23.1.2003	1	0 30	50%	—	—	—	
9.	Committee on Railways	1.1.2003	—	—	—	—	2	—	One Action Taken Statement
		1.1.2004	*1	1 00	35.55%	—	2	1	
10.	Committee on Urban and Rural Development	1.1.2003	2	2 15	36.58%	—	1	1	—
		1.1.2004	*1	1 15	56%	—	—	5	
11.	Committee on Information & Technology	1.1.2003	3	2 40	27.40%	—	4	7	One Tour Report

*During the Second Part of 14th Session of 13th Lok Sabha (29.1.2004 to 5.2.2004).

(iii) Committees other than Financial and Standing Committees

Sl. No.	Name of Committee	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local Visits under-taken	Reports presented		Remarks
				H.	M.			Original	Action taken	
1	2	3	4	5	6	7	8	9	10	
1.	Business Advisory Committee	21.11.2002	4	2	15	85%	—	4	—	Three Reports were adopted.
2.	Committee of Privileges	12.3.2003 (Reconstitution)	*1	0	35	86%	—	1	—	
3.	Committee on Ethics	16.5.2000	—	—	—	—	—	—	—	
4.	Committee on absence of Members from the sittings of the House	25.1.2003	3	3	00	59.9%	—	3	—	
5.	Committee on Government Assurances	25.1.2003	5	6	00	37%	—	1	—	
6.	Committee on Papers Laid on the Table	25.1.2004	*1	0	45	60%	—	—	—	
7.	Committee on Petitions	9.2.2003	1	0	30	40%	—	2	1	
8.	Committee on Private Member's Bills and Resolutions	28.1.2003	2	1	15	49%	—	5	—	
		25.1.2003	2	0	40	43.33%	—	2	—	
		25.1.2004	*1	0	30	66.66%	—	—	1	

*During the Second Part of 14th Session of 13th Lok Sabha (29.1.2004 to 5.2.2004).

1	2	3	4	5	6	7	8	9	10
9.	Joint Committee on Offices of Profit	27.12.1999	1	0 30	40%	—	—	—	—
		—	—	—	—	—	—	*1	—
10.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	1.5.2003	1	1 00	40%	—	—	2	—
11.	Rules Committee	25.1.2003	—	—	—	—	—	—	—
12.	House Committee	11.12.2003	*1	1 00	75%	—	—	—	—
13.	Committee on Subordinate Legislation	30.1.2003	1	0 30	46% (approx.)	—	3	1	—
14.	Joint Committee on Salaries and Allowances of Members of Parliament	25.1.2003	1	1 10	26.67%	—	—	—	—
15.	General Purposes Committee	25.1.2004	*1	0 30	40%	—	—	—	—
		21.2.2000	—	—	—	—	—	—	—
16.	Railway Convention Committee (1999)	21.1.2000	1	0 45	44%	—	—	—	—
17.	Joint Committee on Food Management in Parliament House Complex	12.5.2000	—	—	—	—	—	—	—

*During the Second Part of 14th Session of 13th Lok Sabha (29.1.2004 to 5.2.2004)

6. DIVISIONS

Sl. No.	Date	Subject Matter	Brief question on which Division was sought	Final Result	Remarks
1	2	3	4	5	6
1.	8.12.2003	Amendment No. 5 to Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002 moved by Shri Basudeb Acharia, MP.	On the motion for adoption	Amendment was withdrawn Ayes : 38 Noes : 38 Abst. : Nil	By operating AVR machine
2.	16.12.2003		On the motion for consideration	Adopted Ayes: 424 Noes: Nil Abst.: Nil	-do-
3.	-do-	-do-	On the motion for adoption of clause 2	Adopted Ayes: 424 Noes: Nil Abst.: Nil	-do-
4.	-do-	-do-	On the motion for adoption of clause 3	Adopted Ayes: 423 Noes: Nil Abst.: 1	-do-
5.	-do-	-do-	On the motion for adoption of clause 4	Adopted Ayes: 426 Noes: Nil Abst.: Nil	-do-

1	2	3	4	5	
6.	16.12.2003	Constitution (Ninety-Seventh Amendment) Bill, 2003 (Amendment of articles 75, 164, insertion of new article 361B and amendment of the Tenth Schedule) moved by Shri Arun Jaitley, Minister of Law and Justice and Minister of Commerce and Industry.	On the motion for adoption of clause 5	Adopted Ayes: 425 Noes: Nil Abst.: Nil	By operating AVR machine
7.	-do-	-do-	On the motion for passing	Adopted Ayes: 422 Noes: Nil Abst.: Nil	-do-
8.	16.12.2003	Prevention of Terrorism (Amendment) Bill, 2003 moved by Shri L.K. Advani, Deputy Prime Minister and Minister of Home Affairs.	On the motion for adoption of amendment No. 5 to clause 2	Adopted Ayes: 260 Noes: 10 Abst.: Nil	-do-
9.	22.12.2003	Constitution (One-hundredth Amendment) Bill, 2003 (Amendment of Eighth Schedule) moved by Shri L.K. Advani, Deputy Prime Minister and Minister of Home Affairs.	On the motion for consideration	Adopted Ayes: 345 Noes: Nil Abst.: Nil	-do-
10.	-do-	-do-	On the motion for adoption of clause 2	Adopted Ayes: 346 Noes: Nil Abst.: Nil	-do-
11.	-do-	-do-	On the motion for passing	Adopted Ayes: 343 Noes: Nil Abst.: Nil	-do-

7. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of Discussion	Time taken
1	2	3	4
GENERAL BUDGET			
Part-I			
Supplementary Demands for Grants in respect of Budget (General) for 2003-2004	10.12.2003	17.12.2003	3 17
		Discussion and voting on Supplementary Demands for Grants (General)	
(I) RAILWAY BUDGET			
Part-II			
Interim Budget (Railways) for 2004-2005	30.1.2004	3.2.2004	0 24
		*General Discussion	
		*Discussion and voting on Demands for Grants on Account (Railways)	
Supplementary Demands for Grants in respect of Budget (Railways) for 2003-2004	30.1.2004	3.2.2004	4 18
		*Discussion and voting on Supplementary Demands for Grants (Railways)	
		*Discussion and voting.	
Demands for Excess Grant (Railways) 2001-2002	30.1.2004	3.2.2004	
GENERAL BUDGET			
Part-II			
Interim Budget (General) for 2004-2005	3.2.2004	4.2.2004	0 49
		*General Discussion	
		*Discussion and voting on Demands for Grants on Account (General).	
3. Supplementary Demands for Grants in respect of Budget (General) for 2003-2004	3.2.2004	4.2.2004	7 12
		*Discussion and voting on Supplementary Demands for Grants (General)	

*Discussed together.

8. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which Leave granted	Date when Leave granted
1.	Shri Rajo Singh	21.7.2003 to 22.8.2003	
2.	Shri Balasaheb Vikhe Patil	2.12.2003 to 18.12.2003	
3.	Shri Prakash V. Patil	2.12.2003 to 23.12.2003	23.12.2003
4.	Shri Rajkumar Wangcha	2.12.2003 to 16.12.2003	
5.	Shri Vaiko	2.12.2003 to 23.12.2003	

9. MOTIONS

(i) Motions under Rules 191 and 342

SUMMARY

No. of notices received	:	231
No. of motions admitted	:	72
No. of motions discussed	:	Nil
No. of motions remained part-discussed	:	Nil
Total time taken	:	Nil

(ii) Motions under Rule 388 for Suspension of Rules

Sl. No.	Brief Subject	Name of Member who moved	Date(s) on which motion discussed	Ministry/ Department concerned	Time taken H M	Remarks
		Part-I				
1.	Suspension of sub-rule (1) of rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Resolution regarding privatization of Central Public Sector Undertakings by Shri Suresh Kurup was adjourned on 12.12.2003 to the first allotted day of Private Members' Resolutions in the next Session to enable the Resolution to be set down in the List of Business without Ballot as the first item therein.	Dr. Laxminarayan Pandeya	12.12.2003	Disinvestment	0 02	Adopted
		Part-II				
2.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the consideration of the essential Government Business.	Smt. Sushma Swaraj	4.2.2004	Parliamentary Affairs	0 01	Motion adopted

10. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency/State	Oath/ Affirmation	Language in which oath/ affirmation made	Date of Oath/ affirmation	Time Taken
1.	Dr. Sebastian Paul	Ernakulam/Kerala	Affirmation	English	02.12.2003	0 02
2.	Shri Pratapsinh Shankarrao Mohite Patil	Solapur/Maharashtra	Oath	Hindi	03.12.2003	0 02

II. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date of Obituary References	Time taken H. M.
1	2	3	4	5
		Part-I		
1.*	Shri Murasoli Maran (Sitting Member)	23.11.2003	}	
2.*	Shri G. Mallikarjunappa (Sitting Member)	30.11.2003		
3.	Shri B.K. Nair (Member, Sixth and Seventh Lok Sabha)	11.08.2003		
4.	Shri S. Ramasamy (Member, Sixth Lok Sabha)	22.08.2003		
5.	Shri Nirmal Chandra Jain (Member, Sixth Lok Sabha)	22.09.2003	02.12.2003	0 20
6.	Shri Kalicharan Sakargayam (Member, Eighth Lok Sabha)	24.10.2003		
7.	Shrimati Subhadra Joshi (Member, First to Third and Fifth Lok Sabha)	29.10.2003		
8.	Shri Kushak Bakula (Member, Fourth and Fifth Lok Sabha)	04.11.2003		
9.	Shri M.L. Sondhi (Member, Fourth Lok Sabha)	24.11.2003		
10.	Shrimati Marjorie Godfrey (Member, Fifth Lok Sabha)	27.10.2003	}	
11.	Dr. Krupasinghu Bhoi (Member, Seventh, Eighth, Tenth and Eleventh Lok Sabha)	15.11.2003		05.12.2003

F:Wim1/5132ls PM5

12.	Shri A.N. Singh Deo (Member, Ninth Lok Sabha)	01.12.2003	08.12.2003	0 02
13.	Dr. Ranen Sen (Member, Third to Fifth Lok Sabha)	13.11.2003	10.12.2003	0 04
14.	Shri Daya Ram Shakya (Member, Sixth and Seventh Lok Sabha)	04.12.2003		
15.	Rani Lalita Rajya Laxmi (Member, Second to Fourth Lok Sabha)	07.12.2003	19.12.2003	0 05
16.	Shri Mahendra Singh Bhati (Member, Eleventh Lok Sabha)	12.12.2003		
17.	Prof. Ramkrishna More (Member, Seventh and Eighth Lok Sabha)	02.11.2003	23.12.2003	0 03
18.	Begum Abida Ahmed (Member, Seventh and Eighth Lok Sabha)	07.12.2003		
Part-II				
19*.	Shri Bhan Singh Bhaura (Sitting Member)	03.01.2004		
20.	Shri Kushabhau Thakre (Member, Sixth Lok Sabha)	28.12.2003	29.01.2004	0 07
21.	Shri K.R. Ganesh (Member, Fourth and Fifth Lok Sabha)	02.01.2004		
22.	Reference to devastating Earthquake in Iran	26.12.2003		
23.	Dr. Prabhat Kumar Mishra (Member, Eighth Lok Sabha)	11.01.2004	03.02.2004	0 05
24.	Shri M. Arunachalam (Member, Sixth to Eleventh Lok Sabha)	21.01.2004		
25.	Shri Larang Sai (Member, Sixth, Ninth and Twelfth Lok Sabha)	06.01.2004	04.02.2004	0 04
26.	Shri R.R. Singh Deo (Member, Fourth and Fifth Lok Sabha)	24.01.2004		
27.	Shri R.L.P. Verma (Member, Sixth, Seventh, Ninth, Eleventh and Twelfth Lok Sabha)	15.01.2004	05.02.2004	0 06

*House was adjourned for the day without transacting any business.

12. PAPERS LAID ON THE TABLE

(a) By Government	
Part—I	: 1558
Part—II	: 342
(b) By Private Member	: Nil

13. PERSONAL EXPLANATION—UNDER RULE 357

Name of the Member Who made Personal Explanation	Brief Subject	Date	Time H. M.
Shri Mani Shankar Aiyar	Certain Remarks made about him by Shri Kirti Jha Azad in Lok Sabha on 19.8.2003	5.2.2004	0 5

14. PETITION

Petition presented by Member — One

15. QUESTIONS

Part-I

(I) STARRED QUESTIONS		
(a)	Number of Questions put down in Question Lists for oral answer	320
(b)	Number of Questions orally answered	61
(II) SHORT NOTICE QUESTIONS		
	Number of Questions put down in Short Notice Question List	2
(i)	Number of Short Notice Questions orally answered	2
(ii)	Number of Short Notice Questions Laid on Table of the House	Nil

(III) UNSTARRED QUESTIONS

(a)	Number of Questions put down in Question Lists for written answers	3168*
(b)	Number of Questions for which written answers were laid on the Table including those put down for oral answers but were not called for answer or the Member was absent.	3427

Part-II

(I) Starred Questions		
(a)	Number of Questions put down in Question Lists for oral answer	40
(b)	Number of Questions orally answered	05
(II) Short Notice Questions		
	Number of Questions put down in	02

* Including 2 Questions deleted from Unstarred List of Questions.

Short Notice Question List	
(a) Number of Short Notice Questions orally answered	1
(b) Number of Short Notice Questions Laid on Table of the House	1

(III) Unstarred Questions

(a) Number of Questions put down in Question Lists for written answers	232
(b) Number of Questions for which written answers were laid on the Table including those put down for oral answers but were not called for answer or the Member was absent.	267

**(iv) Half-an-Hour Discussion arising out of Answers to Questions during the
Fourteenth Session of Thirteenth Lok Sabha**

Brief Subject	Name of member who secured priority in the ballot to raise the Discussion	Date of Discussion	Ministry/Deptt.	Time taken
				Hrs. Mts.
Advertisement on Gandhiji	Shri Mani Shankar Aiyar	23.12.2003	Information and Broadcasting	0 22

16. Resignation of Members

Sl. No.	Name of Member	State	Constituency	Date on which accepted by Speaker	Remarks
			Part-I		
1.	Smt. Vasundhara Rajee	Rajasthan	Jhalawar	18.12.2003	Resigned on 15.12.2003 consequent upon her Election to Rajasthan Legislative Assembly (Announcement was made in the House on 19.12.2003).
2.	Kumari Uma Bharti	Madhya Pradesh	Bhopal	18.12.2003	Resigned on 18.12.2003 consequent upon her Election to Madhya Pradesh Legislative Assembly (Announcement was made in the House on 19.12.2003).
			Part-II		
3.	Shri Madan Lal Khurana	NCT of Delhi	Sadar	24.12.2003	Resigned on 24.12.2003 (Announcement was made in the House on 30.01.2004).
4.	Shri Vijay Sankeshwar	Karnataka	Dharwad-North	29.01.2004	Resigned on 10.06.2003 (Announcement was made in the House on 30.01.2004).

17. RESOLUTIONS
(i) *Resolution placed before the House by the Speaker

Subject	Date of placing before the House	Time Taken	Ministry/ Department concerned	Remarks
<p>This House expresses its deep sense of anguish over the recent incidents of violence in Bihar, Assam, Maharashtra and some other parts of the country in the wake of Railway recruitment examinations in which many innocent lives have been lost and properties destroyed. Such incidents of parochialism should be countered unitedly and with determination. This House unanimously appeals to all to promote harmony and the spirit of common brotherhood amongst all the people of India transcending religious, linguistic, regional or sectional diversities. All issues that have a potential for promoting divisive tendencies and regional discord can and should be resolved through discussion, dialogue and other democratic means, and not through violent means.</p> <p>Let us resolve to protect the regional harmony, unity and integrity of the country and rededicate ourselves to this cause.</p>	15.12.2003	H. 0 M. 03	Home Affairs and Railways	Adopted unanimously

*After the conclusion of the discussion under Rule 193 on the Subject.

(ii) Government Resolution

Sl. No.	Brief Subject	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
	@That this House approves the recommendations contained in Para 51 (with modification of 3 years time limit to 9 years) and in Paras 49, 50, 52, 53, 54, 55 and 56 of the Eighth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to the Lok Sabha on 24.7.2003.	Shri Nitish Kumar	15.12.2003	H 3 M 00	Railways	Adopted

@Discussed together with the motion for consideration of (i) the Railways (Amendment) Bill, 2003, as passed by Rajya Sabha; (ii) the Railways (Second Amendment) Bill, 2003, as passed by Rajya Sabha; and (iii) the Railway Protection Force (Amendment) Bill, 2003, as passed by Rajya Sabha.

(iii) Statutory Resolutions

Sl. No.	Subject	Article/ section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	*That this House disapproves of the Taxation Laws (Amendment) Ordinance, 2003 (No. 2 of 2003) promulgated by the President on 8 September, 2003.	Article 123	Shri Basudeb Acharia	H M 9.12.2003	1 21	Finance	Negated
2.	@That this House disapproves of the Representation of the People (Amendment) Ordinance, 2003 (No. 5 of 2003) promulgated by the President on 29 October, 2003.	Article 123	Shri Priya Ranjan Dasmunsi	9.12.2003	1 36	Law and Justice	Negated
3.	+That this House disapproves of the Delimitation (Amendment) Ordinance, 2003 (No. 6 of 2003) promulgated by the President on 31 October, 2003.	Article 123	Shri Priya Ranjan Dasmunsi	9.12.2003	1 24	Law and Justice	Negated

* Discussed together with the motion for consideration of the Taxation Laws (Amendment) Bill, 2003.

@ Discussed together with the motion for consideration of the Representation of the People (Second Amendment) Bill, 2003.

+ Discussed together with the motion for consideration of the Delimitation (Amendment) Bill, 2003.

1	2	3	4	5	6	7	8
					H	M	
4.	**That this House disapproves of the National Tax Tribunal Ordinance, 2003 (No. 3 of 2003) promulgated by the President on 16 October, 2003.	Article 123	Shri Pawan Kumar Bansal	11.12.2003	1	27	Law and Justice \$
5.	@@ That this House disapproves of the Prevention of Terrorism (Amendment) Ordinance, 2003 (No. 4 of 2003) promulgated by the President on 27 October, 2003.	Article 123	Shri Basudeb Acharia	16.12.2003	3	58	Home Affairs Negative
6.	++ That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on 7 November, 2003.	Article 123	Shri Priya Ranjan Dasmunsi	19.12.2003	0	26	Health and Family Welfare Negative
7.	*** That this House disapproves of the Indian Telegraph (Amendment) Ordinance, 2003 (No. 7 of 2003) promulgated by the President on 5 November, 2003.	Article 123	Shri Priya Ranjan Dasmunsi	22.12.2003	1	23	Communications and Information Technology Withdrawn

**Discussed together with the motion for consideration of the National Tax Tribunal Bill, 2003.

\$Discussion on the Bill and the Statutory Resolution was not concluded on 11.12.2003. Later, the Bill replacing Ordinance was withdrawn on 23.12.2003. The Ordinance ceased to be in force at the expiration of six weeks from the re-assembly of Parliament i.e., on 14.01.2004.

@@Discussed together with the motion for consideration of the Prevention of Terrorism (Amendment) Bill, 2003.

++Discussed together with the motion for consideration of the Indian Medicine Central Council (Amendment) Bill, 2003.

***Discussed together with the motion for consideration of the Indian Telegraph (Amendment) No. 2 Bill, 2003.

(iv) Private Members' Resolutions

Sl. No.	Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
			Part - I	H—M		
1.	Privatisation of CPUs.	Shri Suresh Kurup	14.8.2003 (Thirteenth Session) 12.12.2003	2 - 00 (Excluding 0-01 minute taken during Thirteenth Session)	Disinvestment	Debate on the resolution adjourned on 12.12.2003 to the first allotted day of Private Members' Resolutions in the next Session.
			Part-II			
2.	Privatisation of CPUs.	Shri Suresh Kurup	14.8.2003 (Thirteenth Session) 12.12.2003 (1st Part of 14th Session) 30.1.2004	3 - 13 (Excluding 0-01 minute taken during Thirteenth Session)	Disinvestment	Withdrawn
3.	National Policy for Children	Smt. Renuka Chowdhury	30.1.2004	1 -27	Human Resource Development	Withdrawn
4.	Passing of Women's Reservation Bill	Prof. (Smt.) A.K. Premajam	30.1.2004	0 - 02	Law and Justice	Discussion not concluded.

SUMMARY

PART-I

1.	No. of Resolutions received	:	3
2.	No. of Resolutions discussed	:	1
3.	No. of Resolutions adopted	:	NIL
4.	No. of Resolutions withdrawn	:	NIL
5.	No. of Resolutions on which debate was adjourned	:	1

PART-II

1.	No. of Resolutions received	:	2
2.	No. of Resolutions discussed	:	3
3.	No. of Resolutions adopted	:	NIL
4.	No. of Resolutions withdrawn	:	2
5.	No. of Resolutions on which debate was adjourned	:	NIL
6.	No. of Resolutions part—discussed	:	1

**18. SHORT DURATION DISCUSSIONS
(RULE 193)**

Sl. No.	Brief Subject	Name of member who moved	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7
Part - I						
1.	*Recent incidents of violence in Assam and some other parts of the country due to Recruitment Policy of the Railways.	Shri Basudeb Acharia	5.12.2003 15.12.2003	H 7 M 31	Home Affairs and Railways	Discussion concluded
2.	On the Statement made by the Prime Minister on 10.12.2003 regarding resignation of Shri Dilip Singh Judev, Minister of State in the Ministry of Environment and Forests from the Council of Ministers.	Shri Ramji Lal Suman	10.12.2003 11.12.2003	5 39	Prime Minister's Office	Discussion concluded
3.	Recent Stamp Paper Scam.	Shri Kirit Somaiya	19.12.2003	3 54	Finance	Discussion concluded
4.	Action Taken Report on the Report of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, laid on the Table of the House on the 9th May, 2003	**Shri Mani Shankar Aiyar	22.12.2003 23.12.2003	4 09	Finance	Discussion concluded

		Part - I	H	M		
5.	Unemployment situation in the country	Shri Basudeb Acharia	23.12.2003	4	07	Prime Minister's Office; Discussion Planning Commission; concluded and Labour
		Part-II				
6.	Plight of farmers, youth and working class both in the organized and unorganized sectors.	Shri Tarit Baran Topdar	5.2.2004	3	57	Agriculture; and Labour

* Followed by a Resolution placed by the Speaker and adopted by the House unanimously.

** On behalf of Shri Priya Ranjan Dasmunsi.

**Short Duration Discussions under Rule 193 on matters of Urgent
Public Importance**

SUMMARY

PART-I

No. of notices received	:	158
No. of discussions admitted	:	5
No. of discussions held	:	5
No. of discussions remained part-discussed	:	NIL
Total time taken	:	25 Hours 20 Minutes

PART-II

No. of notices received	:	7
No. of discussions admitted	:	1
No. of discussions held	:	1
No. of discussions remained part-discussed	:	NIL
Total time taken	:	3 Hours 57 Minutes

**19. SPEAKER/DY. SPEAKER/CHAIRMAN
Announcements/Observations/References/Rulings**

Sl.No.	Subject	By Whom	Date
PART-I			
1.	Observation on the admissibility of notices of adjournment motion regarding alleged involvement of a former Union Minister in a bribery case and reported misuse of PSUs by some Ministers.	The Speaker	5.12.2003
2.	Reference to the second anniversary of the terrorist attack on Parliament House on the 13th December, 2001.	The Speaker	*12.12.2003
3.	Valedictory Reference on the conclusion of the first part of the 14th Session of the 13th Lok Sabha.	The Speaker	23.12.2003
PART-II			
4.	Reference on the occasion of Martyrs' Day	The Speaker	30.1.2004
5.	Ruling by the Speaker regarding propriety of (i) terming 'Vote on Account' as the 'Interim Budget' in the Order Paper of the day; and (ii) convening of the first session of the year on 29 January, 2004 without the Presidential Address.	The Speaker	3.2.2004
6.	Ruling on the request seeking permission to lay a Report of PAC which was not listed in the Order Paper of the day.	The Speaker	5.2.2004
7.	Valedictory Reference on the conclusion of the second part of the 14th Session of the 13th Lok Sabha.	The Speaker	5.2.2004

*As there was no sitting of the House on 13.12.2003 (Saturday).

20. STATEMENTS
(i) Statements made/Laid by Ministers under Rule 372 during Fourteenth Session of
Thirteenth Lok Sabha

S.No.	Brief Subject	Name of Minister	Date	Time Taken H M
1	2	3	4	5
PART - I				
1.	Government Business for the week commencing the 8th December, 2003.	Shri Santosh Gangwar	5.12.2003	0 06
2.	Resignation of Shri Dilip Singh Judev, Minister of State in the Ministry of Environment & Forests from the Council of Ministers.	Shri Atal Bihari Vajpayee	10.12.2003	0 05
3.	Government business for the week commencing the 15th December, 2003.	Smt. Sushma Swaraj	12.12.2003	0 10
4.*	Progress on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam.	Shri Jaswant Singh	12.12.2003	0 05
5.	Action against Indian insurgent groups operating from Bhutan.	Shri Yashwant Sinha	15.12.2003	0 02
6.	Fifth Ministerial Conference of WTO held at Cancun, Mexico, during 10—14 September, 2003.	Shri Arun Jaitley	19.12.2003	0 08
7.	Correcting the reply given on 26.11.2002 to Starred Question No. 103 by Shri Sheesh Ram Ravi and Smt. Renuka Chowdhury, M.Ps regarding Crime against Women and giving the reasons for delay in correcting the reply.	Shri I.D. Swami	23.12.2003	0 01

1	2	3	4	5
8.	Situation arising out of alleged interference of UGC in the affairs of the Aligarh Muslim University.	Dr. Vallabhhai Kathirra	23.12.2003	0 10
PART-II				
9.	Government business for the week commencing the 3rd February, 2004.	Smt. Sushma Swaraj	30.1.2004	0 06
10.	Incident of rape and killing of a girl in Jhabua District of Madhya Pradesh on 11.1.2004	Shri L.K. Advani	4.2.2004	0 01

* Also laid a copy (Hindi and English Versions) of the progress on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto.

(ii) Matters Under Rule 377
Position regarding receipt of replies from Ministries during Thirteenth Lok Sabha (as on 6.4.2004)

1	2	3	4
	Total Number of Matters raised	No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to members by the Ministers
First Session (20.10.1999 to 29.10.1999)	48	48	100.00
Second Session (29.11.1999 to 23.12.1999)	174	139	79.09
Third Session (23.2.2000 to 17.5.2000)	225	161	71.56
Fourth Session (24.7.2000 to 25.8.2000)	163	125	76.69
Fifth Session (20.11.2000 to 22.12.2000)	188	152	80.85
Sixth Session (19.2.2001 to 27.4.2001)	249	200	80.32
Seventh Session (23.7.2001 to 31.8.2001)	277	203	73.29
Eighth Session (19.11.2001 to 19.12.2001)	148	112	75.68
Ninth Session (25.2.2002 to 17.5.2002)	314	245	78.02

1	2	3	4
Tenth Session (15.7.2002 to 12.8.2002)	123	94	76.42
Eleventh Session (18.11.2002 to 20.12.2002)	237	193	81.43
Twelfth Session (17.2.2003 to 9.5.2003)	373	283	75.87
Thirteenth Session (21.7.2003 to 22.8.2003)	220	142	64.55
Fourteenth Session (Part-I) (2.12.2003 to 23.12.2003)	205	51	24.88
Part-II - 29.1.2004 to 5.2.2004			

**(iii) Statement showing the time taken owing to interruptions in the House during fourteenth Session
(Part I & II) of Thirteenth Lok Sabha**

Date	Time taken on Interruptions H. M.	Time lost due to Adjournment of the House following interruptions H. M.	Remarks
1	2	3	4
3.12.2003	0 22	5 24	Interruptions started at 11.08 hrs. and continued upto 11.25 hrs. Lok Sabha adjourned at 1125 hrs. to meet at 1230 hrs. When Lok Sabha met at 1230 hrs. interruptions again started. Amidst interruptions papers were laid on the Table. Lok Sabha adjourned at 1236 hrs. to meet at 1400 hrs. When Lok Sabha re-assembled at 1400 hrs. interruptions again started and amid interruptions Lok Sabha adjourned at 1405 hrs. for the day.
8.12.2003	0 02	0 40	Interruptions started at 1218 hrs. and continued upto 1220 hrs. Lok Sabha adjourned at 1220 hrs. to meet at 1400 hrs.
17.12.2003	0 05	0 31	Interruptions started at 1224 hrs. and continued upto 1229 hrs. Lok Sabha adjourned at 1229 hrs. till 1145 hrs. to meet at 1400 hrs.
23.12.2003	0 02	0 15	Interruptions started at 1258 hrs. and continued upto 1300 hrs. Due to interruptions Lok Sabha adjourned at 1300 hrs. to meet at 1315 hrs.
#30.1.2004	0 07	— —	Interruptions started at 1201 hrs. and continued upto 1208 hrs.
Total	0 38	6 50	

Time calculated on the basis of normal time of the House *i.e.* from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M.
Fourteenth Session (Part - II), Thirteenth Lok Sabha.

(iv) Statement indicating details of matters raised after Question Hour/Papers Laid and before taking up other listed business during Fourteenth Session (Part I & II) of Thirteenth Lok Sabha

Date	Number of matters raised	Number of Members who spoke	Time Taken	
			H.	M.
2.12.2003	Nil	Nil	Nil	
to				
8.12.2003				
9.12.2003	11	14	0	48
10.12.2003	Nil	Nil	Nil	
to				
11.12.2003				
12.12.2003	1	6	0	13
15.12.2003	13	15	0	38
16.12.2003	Nil	Nil	Nil	
to				
17.12.2003				
18.12.2003	6	9	0	15
19.12.2003	Nil	Nil	Nil	
22.12.2003	6	7	0	10
* 23.12.2003	Nil	Nil	Nil	
#29.1.2004	Nil	Nil	Nil	
30.1.2004	5	16	1.04	
3.2.2004	9	9	0.44	
4.2.2004	13.	13.	1.28	
5.2.2004	4	4	0.10	
Total	68	93	5.30	

* House adjourned *Sine die* on 23.12.2003 and reconvened on 29.1.2004.

Fourteenth Session (Part - II), Thirteenth Lok Sabha.

**21. (I) Statement Showing Time taken on Various Kinds of
Business Transacted During the First Part of the Fourteenth
Session of Thirteenth Lok Sabha**

Business	Time taken		Percentage of the total time taken
1	2		3
	H	M	
Adjournment Motion	1	00	1.05
Bills—			
(a) Government Bills	28	18	29.77
(b) Private Members' Bills	6	10	6.49
Budget—			
(a) General Budget	3	17	3.45
Calling Attention Notices	2	45	2.89
Discussions—			
(a) Half-an-Hour Discussion (Rule 55)	0	22	0.39
(b) Short Duration Discussions (Rule 193)	25	20	26.65
Matters of Urgent Public Importance Raised After the Question Hour	2	04	2.18
Matters Under Rule 377	1	48	1.89
Questions	13	12	13.89
Resolutions—			
(a) Government Resolutions	@		
(b) Resolution placed before the House by the Speaker	0	03	0.05
(c) Statutory Resolutions	*		
(d) Private Members' Resolutions	2	00	2.10
Statements (Rule 372)	0	47	0.82
Other Matters such as Paper Laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	7	58	8.38
Total	95	04	100.00

@ Joint discussion took place on a Government Resolution *vide* Statement No. 17 (ii) and Motion for consideration of Government Bills [*Vide* Statement No. 3(i) S.No. 14 to 16] Time taken on Joint Discussion has been shown under Government Bills.

* Joint discussion took place on Statutory Resolutions [*vide* Statement No. 17 (iii) S.No.1 to 7] and Motion for consideration of connected Government Bills [*vide* Statement No. 3(i) S.No. 1, 3, 4 to 6, 10 and 28]. Time taken on Joint Discussion has been shown under Government Bills.

**(II) Statement Showing Time taken on Various Kinds of Business
Transacted During the Second Part of the Fourteenth Session of
Thirteenth Lok Sabha**

Business	Time taken		Percentage of the total time taken
1	2	3	
	H	M	
Bills			
Government Bills	1	01	3.58
Budgets—			
(a) Railway Budget	4	42	16.53
(b) General Budget	8	01	28.19
Calling Attention Notices	0	35	2.05
Discussions—			
Short Duration Discussions (Rule 193)	3	57	13.89
Matters of Urgent Public Importance Raised After the Question Hour	3	26	12.08
Matters Under Rule 377	0	03	0.17
Motions—			
Motion Under Rule 388	0	01	0.06
Questions	1	06	3.87
Resolutions—			
Private Members' Resolutions	2	41	9.44
Statements (Rule 372)	0	07	0.41
Other Matters such as Oath or Affirmation, Paper Laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	2	46	9.73
Total	28	26	100.00